Written Aimvers

## (d) No, Sir.

## rower shortage iu Bihar

- 1502. SHRJ SHIVA CHANDRA JHA: Will the Minister of ENERGY be pleased to state:
- (a) whether it is a fact that there is great power shortage in Bihar at present;
  - (b) il so, what are the details ther:?, ef:
- (c) what steps have been taken by Government in this regard vis-a-vis the requirements of the States; and
- (d) whether 'the Kahalgaon (Bha Thermal Power Station galpur) received due finanicial help for its in stallation; if so, what are the details thereof and if not, what are the rea sons therefor?
- THE MINISTER OF ENERGY (SHRI P: SHIV SHANKAR); (a) and (b) The present energy requirement in Bihar is estimated at about 12.7 million units per day, against which the availability is about 7.35 million units per day.
- (c) The steps being taken to reduce the gap between requirement and availability include:
  - (i) Addition of two 110 MW generating units each at Barauni and Patratu Thermal Stations. One unit at Barauni has already been commissioned;
  - Construction of Muzaffarpur Thermal Station with 2x110 MW units;
  - (iii) Allocation of power to Bihar from Chukha H.E. Project on its completion;
  - (iv) Allocation of power (135 MW) to Bihar from 630 MW super Thermal Power Station at Farakka on its completion;

- (v) Construction of Thermal Project (2x210 MW) at Tenughat;
- (vij Construction of Hydro Station (6x115+1x20 MW) at Koel-Karo;

to Questions

- (vii) Assistance from Northern Grid depending upon availability of surplus and system condition; and
- (viii) Necessary assistance is be. ing provided to the Bihar State Electricity Board for improving generation in its power stations.
- (d) The Central Electricity Authority has accorded techno-economic clearance to the. (4x210 MW) of the Khalgao<sub>n</sub> first stage Thermal Power Station. Super investment decision in this regard can be taken after necessary inputs including finances have been tied up. Preliminary work as land acquisition etc. for the project is expected to be initiated during 1984 for which an allocation has been made.

## Representations against transfer of Judges from one State to another

- 1503. SHRI SHIVA CHANDRA JHA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:
- (a) whether Government have received representations from various Bar Associations and other organisations in the country for reconsidering the policy of transferring the Judges of the High Courts from one State to another; and
- (b) if so, what are the detailg thereof and the action taken by Government thereon?
- THE MIINISTER OF LAW. JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): (a)f and (b) One representation has been received from the **Bombay** Bat Association seeking reconsideration and reversal of Government's policy to have Chief Justices of High Courts I from outside on the ground that this